CLARIFICATIONS ON THE STATE MENTS BY MINISTER—

Bomb Explosions in five prestigious passenger trains on the 5th and 6th December, 1993

श्रोमती सरसा माहेश्वरी (पश्चिमी बगाल): माननीय उपसभाध्यक्ष महोदय, माननीय रेल मन्नी महोदय ने 5 रेलवे गाड़ियों में हुए विस्फोटों के संबंध में जो वक्तव्य दिया है, उस विषय में मेरा पहला सवाल मंत्री महोदय से यह है कि क्या मंत्री महोदय इस बात से ग्रमिज थे कि ये जो विस्फोट हुए हैं इनके पीछे ऐतिहासिक पृष्ठभृमि थी ेे? ये विस्फोट जो 5 रेलगाड़ियों में हुए वह 5 ग्रौर 6 दिसम्बर को हुए। 6 दिसबर का दिन हिन्द्स्तान के इतिहास में एक कलंकमय दिन था, हिन्दुस्तान के इतिहास का एक शर्मनाक दिन था। यह वह दिन या जब हिन्दू प्रतिकियावादी ताकतें हमारे देश के समाज के ताने-बाने को तोड़कर इस देश को कमजोर करने श्रीर इस देश में प्रस्थिरता फैलाने का राष्ट्रद्रोह कर रही थीं।

उपसभाध्यक्ष महोदय, मैं ग्रापके माध्यम से यह जानना चाहती हूं कि क्या मंत्री महोदय इस बात से अनभिज्ञ थे कि 6 दिस्मगर को यह सुरक्षा पर्याप्त नहीं थी थौर 6 दिसम्त्रर का दिन जो हिन्द्स्तान के इतिहास में त्रपराधों से भरा हुआ। जधन्यतम काला दिन था उस को देखते हुए क्या मंत्रामहोदय के लिए यह श्रावश्यक नेहीं था कि वे इस वात के प्रति सवैत**ः**हते कि जो देशा और विदेशी प्रतिक्षिपावादी ताकत हैं वे घटनाओं के केन्द्र में रहते हुए हमारे देश में ग्रस्थिरता फैला सकती हैं, सांप्रदायिकता पैदा कर सकती है, किसी भी तरीके से तनाव पैदा कर सकती हैं। इसको मद्देगजर रखते हुए रेल मंत्री महोदय ने सुरक्षा के कौन से श्रतिरिक्त उपाय किए, मैं इन स्रतिरिक्त कदमों का व्यौरा जानना चाहंगी ।

मेरा दूसरा सवाल मंत्री महोदय ने यह है कि जिन 5 रेलगाड़ियों का जिक

किया गय है उन 5 रेलगाड़ियों में से एक रेलगाड़ी में मैं स्वयं थी, 2301-म्रप, हावडा राजधानी एक्सप्रेस में मैं स्वयं यात्रा कर रही थी। मैं इस हादसे की प्रत्यक्ष गवाह हूं । मंत्री महोदय ने अपने बयान में इस बात का जिक किया है कि एक बम पाया गया जिसे भाऊपुर स्टेशन पर पुलिस के दस्तों ने नाकामयाब कर दिया। लेकिन मंत्री महोदय ने अपने बयात में इस बात का जिक नहीं किया कि रेलगाड़ी में दो श्रौर कार्टन पाए गए थे, उन पर किसी ने क्लेम नहीं किया, कोई उन का दावदार नहीं थी। पुलिस के दस्तों ने दोनों कार्टन उठाकर 50 गज की दूरी पर रख दिए थे। पूरी ग्राशंका यह थी कि इन दोनों डिब्बों में विस्फोटक रखे हुए हैं। मंत्री महोदय ने ग्रपने ब्यान में इस बात का जिक नहीं किया इसलिए मैं मंत्री महोदय स जानना चाहती हूं कि क्या उनकी इन कार्टनों के बारे में जानकारी नहीं मिली? जब तक हमारी गाड़ी वहां से चली तब तक विस्फोट नहीं हुआ। मैं मंत्री महोदय से जानना चाहुंगी कि उन कार्टनों का क्या हुआ ? क्या उनमें कोई विस्फोट हुग्रा, यह जानकारी दें। दूसरा सवाल मंत्री महोदय से यह कर कि यह मामला क्योंकि हमारे देश की म्रांतरिक सुरक्षा से सम्बंध रखता है तो क्या गृह मंत्रालय की स्रोर से रेल मंत्रालय को इस बात के कुछ निर्देश मिले थे कि 6 दिसम्बर को देखते हुए हमारे देश में कुछ भी हो सकता हैं। यह जरूरी था रेल मंत्रालय को इस तोरचे के निर्देश जाते। मेरा यह सवाल है कि क्या गृह मंत्रालय की ग्रोर मे श्रापको इस तरह के कोई निर्देश मिले? अप्रगर मिले तो क्या थे ग्रीर अप्रगर नहीं मिले तो भया रेल मंत्री जी इस बात को बतायेंगे कि ये जो घटनाएं घटी इनकी जिस्मेदारी क्या किसी एजसी या सगठन ने ली है? क्या ग्राज तक इस बारे में ग्रायके पास कोई क्लू श्राया है, कोई संकेत मिला है कि कौन सी एजेसी इसके पीछे थी ? क्योंकि यह गृह मंत्रालय से सम्बन्धित है इसलिए मैं ग्रापसे निवेदन करूंगा कि इन मामलों की गम्भीरता

[श्रीमती सरला माहेशवरी]

को समझते हुए हमारे ्स की जो ताकतें ग्रस्थिरता फैलाना वाइली साम्प्रदायिक तनाव फंलाना काहती हैं. देश की तरवकी को रोकने के लिए जो ग्रातंकवादी तस्त्र काम कर हे हैं ब कौन से हैं? जिन की सार्वाश से यह काम हो रहा है? इन तशाय बातों पर रेल मंद्रालय के साथ-साथ प्रामंद्रालय की ब्रोर से भी पूरा एक वयान संसद में पेश किया जाएं। रेल मंत्री जी जी मैंने सवाल पूछे हैं उनका जवाब दें 1

श्री संघ प्रिय गीतम (उत्तर प्रदेश):
मेरा एक व्यवस्था का प्रश्न है। माननीय
सरला जी ने इनकी जिम्मेदारी शिषट
करके गृह मंबालय पर डाल दी है।
मैं कहता हूं यह इनकी ही जिम्मेदारी
है। इनके यहां लिखा हुप्रा हैं सुरक्षा
संरक्षा भीर समय पालन। ये तीनों बात
इनके यहां लिखी हुई हैं। मैं यह पूछना
चाहता हूं कि इनकी जिम्मेदारी जिपट
क्यों कर रही हैं।

श्रीमती तरला माहेश्यरी : इनका जिमेदारी के साथ गृह मंत्रालय की जिम्मेदारी भी ग्राती है।

श्रीमती स्तथा बहुत (उत्तर प्रदेश): यह सोचने का दायरा है।

DR. YELAMANCHIL1 SIVAJ1 (Andhra Pradesh): Sir, it is reported in a section of the press in Andhra Pradesh that the police have announced that they are already progressing in regard to the investigation of the case and some of the culprits have been identified. If it is so, is there any connection among all the five incidents? Is it the same group that has engineered it on the Andhra Pradesh Express between Secunderabad ad Maula AB? And is the Government aware that the same group might be engineering these incidents throughout the country?

[(The Vice-Chairman Shri ghankar Dayal Singh) in the Chair [

Sir, I want to tell the hon. Minister that everybody in this country knew that December 6 was the D-Day and everybody was expecting that something serious was going to happen on this black day. So, what preventive steps had the Government taken and what prevented the Government from taking precautionary measures so that such incidents may not recur?

Sir, in certain parts of the country like Andhra Pradesh extremist activities are more, whether by Naxalites or some others, and in some other parts some other counterpart extremists may be operating, and it has become a regular feature. Last year, on the South Central Railway, almost an entire bogie was set ablaze and quite a number of people died. Such inciddents are recurring. So, what steps does the Government propose to take to avoid such incidents and to see that such icidents do not recur? Thank you.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH); Shri Ish Dutt. Yadav...Not here. Shri Mohammed Afzal .. .Not here. Shri Chimanbhai Mehta.

CHIMANBHAI (Gujarat): Sir, this is a law and order tissue, and, therefore; I wish the Home Minister had come to this House with a proper statement explaining why this had happened. This is not an isolated incident. At five places, in five major trains the explosions have occured in the background of the last year's event when the structure at Ayodhya was demolished. Therefore, when Ave leading moulanas of the country gave a call for observance of this day as a mourning day, at that time also-I have got a press clipping here—the Intelligence Bureau warned the Ministries in the States as well as at the Centre, the Home Ministry particularly, that such incidents were likely to occur. So, has the Home Ministry pased on the information to the Railway Ministry about the aticipated events in view

of the last year's provocative event?

One has to realise that at Ayodhya—you would call it a mosque or a mander—that was abolished, and subsequently temples in Bangladesh, Pakistan and even in London were demolished. I know, I understand that behind these explosions that took place in the five trains and this coordinated affair there was a design not only to scare but to start chains of rtots so that as it happened the last time, it might happen again. In Srinagar, on the issue of Hazratbal, I do not know what happened today. There was going to be a massive march. In the background of what is has the Government, going on there, particularly the Home Ministry, taken precautionary measures? I do not know why the Home Minister has not come with a statement on this issue although he made a statement in the Lok Sabha that the Prime Minister had never promised reconstruction of the mosque at the same place. Such statements should be made here in this House We can discuss them We can also understand them. So in vfi'ew of these events, will you take precautionary measures in future be cause the design is to create communal riots this country betweeHindus and Muslims, to provoke thtm by demolishing a temple or by demo lishing a mosque? Both the communi ties are settling down now. Political defeat has been inflicted on those people who tried to demolish it. Whether you call it a mosque or a mander, can anyone demolish a religious place in this county? This is not a civilised act. That punishment has been given to them. But subsequently some people are very much interested in further provoking such incidents. So, would you take precautionary measures? And kindly answer whether the Home Ministry passed on the information given by the Intelligence Bureau that such events were likely to take place. Have you warned specifically about it?

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SHANKAR) DAYAL SINGH, Prof. Saurin Bhattacharya.

SHRI G. G. SWELL (Meghalaya): Mr. Viee-Chairman, Sir, these explosions ...

THE VICE-CHAIRMAN (SHR> SHANKAR DAYAL SINGH): I have called Prof. Bhattacharya. Your name s there bat after Prof. Bhattacahrya.

PROF. SAURIN BHATTACHAR YA (West Bengal): In both cases you begin with 'Professor" and then "S\ So, the confusion is natural. There-fere, I hurriedly sat down lest there should be some accident again.

I completely agree with. Mr. Chi manbhai Mehta. He perhaps did not mention—at least escaped my notice—that he was a passenger in the Bombay-New Rajdhar.i Express. The Rajdhani Expresses are favouriet haunts of the MPs of some areas to which I also happen to belong. question is not that of security of MPs only. It is a question of security of all travelling public and how best it can be ensured. This is really r matter of law and order, not of Railway Ministry, which Mr. Jaffer Sharief can explain. Of rourse, as Railway Minister he is responsible for the securities on the Railways also, but he would be helpless if no help is rendered by the law and order machinery of the country. question is whether any such thing was anticipated on the eve of the fateful day of 6th December. The Railway Minister talked short of quoting 6th December. He stopped at 5th December everilfg. After was 6th December has not been that it mentioned by him obviously because he was aware of the sinister significance. On such a day it was really the responsibility of the Gov. ernment machinery, the law and order machinery to keep a vigil on the tracks and the trains. It may be a very stupendous task. It may he

[Pro. Sourin Bhattacharya]

very difficult to say actually where the black hands will strike, but. in spite of that the law and order machinery of the country should show some circumspectionj some vigilance, some alterness and some concern for the large number 'of people. That was lacking. I came today by Raj-dhani Express. I started on the 6th and reached here in New Delhi today. At Howrah Station we came to know of some of those incidents. But we boarded the train. There were some bomb dogs or whatever they are called. There were certain other policemen who went round from one compartment to another. At Dhanbad the train was again detained and there was another round of search with dogs and men. But I do not know whether in such circumstances these cursory searches can really find out the incriminating things planted anywhere. For example, it was said that in the toilet of a pentry car, where the explosion took place the device was attached to a rod, which was a part of the toilet. I was further told by some knowledgeable passengers-I am not that knowledgeable-that plastic can render the metal detector inoperative, but those devices operate. What is the way out we do not know. We really are livnig in a sort of death trap, a trap in which anybody may fall any time. Only those, who are under the cover of what is called 'black cat' or something like that are safe for the time being. For others it is a matter just— I am telling a Very unmarxist word—of something ilke providence. What else should I say? Because no earthly agency, it seems, is effective against these breed off criminafe that is infesting the country. The question is if anything is to be done, it is not agency of the Railways, it is not the agency o? the Home Ministry, it is not other agencies, all the agencies put together can really put an end to these burgeoning criminal dynasty which this country is infested. Perhaps, that fi^

the sin of ours also. Unless we are able to put them down, it is very difficult to bring a healthy trend. Thank you.

■ SHRI G. G. SWELL: Mr. Vice-Chairman, Sir, there is no dispute that these explosions in different trains in quick succession within a period of one or two days could not bet 'accidental or coincidental. It has in order of things to be presumed that it is the work of ajproup of people after a particular design.

I remember yesterday when this statement was made by the Minister, our colleague, Shri Vishvjit P. Singh said that all those happened in the trains and, therefore, they came within the purview of the Minister for Railways. But the task of investigation of finding out, the people behind it is not really the work of the Railways but that of the Home Ministry.

Now, I would like to know whether the Minister of Railways has received arwy feedback from the Home Ministry as to progress of the investigation, whether they have been able to identify the persons or some of the persons behind these explosions, whether any interrogation has been made and whether this Whole thing is part of the national scheme to create disorder, a feeling of insecurity in this country. We had Bombay blasts against bid buildings where huge concourse of commerce and business are there. We had some other eplosion. These are not areas where you have etremists or militants like in Andhra Pradesh or in the North-East wherein it is widespread. Yesterday, the bomb blasts took place in trains, today it may be in buses, something; else and something else.

I would like to know from the Minister whether the Hmoe Ministry has given any indication about the identity of these people behind these exploslions. What could be their motive? May I know from the Minister whether it is a part of the design

to create this disorder? You can expect these things. Fortunately it is good that bombs which have exploded appeared to be weak bombs. They were not RDX bombs. were not plastic bombs. They were not Sem Tex bombs. These things are there already in the country. There has been a theft of large quantities of Sem Tex bombs fom warehouses in Slovakia. These have hands of the gone into the terrorists. might have come to this country. Thev These sort of things we can except to happen. We would like to know whether the Home Ministry is of the opinion that this is a part of the design to create disorder, disunity and insecurity in the country. Who are the people?

SHRI N. GIRI PRASAD (Andhra Pradesh): Sir, really this is a very shocking incident. And it is sur.. prising that the hon Minister does not have proper information or appreciation. In his statement, he has teaid that the planting of these devices in selected prestigious trains seems to indicate a design to create scare among public. Really it is only to create scare. one thing. Casualties That is may be one death and some people less: only injured. But the aim of the operation is quite clear. It amounts to a conspiracy. Otherwise, on a particular date, and even at particular hours, in five different places, in five different trains, bomb blasts would not have taken So, there must have been some organisations which are operating on these lines. Of course, if this is the first time that such a thing happens, we can condone it. But, even a few months back, just within a few yards from the Parliament House, incident took place. "Everybody is aware of the Bombay bomb blasts and other places. Even in incidents at many Secunderabad, in the railway booking office, there was a bomb explosion and there were some casualties. So. either the Railways or the Home Ministry or the Govern-

ment cannot plead ignorance and say that this is just the first such incident or some people have exploded these bombs to scare some people. It is not like that. I do not know what material were used in the explosives. As far as I understand, a good part of the RDX which was smuggled into this country is yet to be recovered. It is moving about places. What is happening? Where is it kept? If there is no such incident for a period of one month or two months, the Government takes a complacent! attitude. The Railway Minister was good enough to indicate some steps he was taking after these incidents. view of the fateful day of December, 6, from which we fo-e suffering very much, I do not know how the political leaders, parties, who divide people on these lines, will react. But this is the darkest period in our history, at least post-Independence history. We have to give it the goby. How we can do it is a different matter. If political parties, forces, want to provoke things like this, we can take care of that in the political field. But as far as the Government and the Home Ministry are concerned, they must take all the precautions until this problem is over or until all the emotional things subside. Railway Ministry has got its forces. It is not just like any other Ministry. So many Ministries do not have their own forces. But these people are having the Railway Protections Force. Certainly they must have some type of intelligence also. They must have instructed them to take the necessary precautions. In view of their own experience in Secunderabad or some other places, they should have done it. I think they have failed in doinc; so. I want to know from the Minister why such laoses were allowed, particularV on the occasion of December 6. Thank you, Sir. SHRI O. RAJAGOPAL (Madhya Pradesh): Sir, this is a very serious incident that has taken place. It is unprecedented. In five prestigious

6.00 PM trains, bomb Wests took place, almost simultaneously, on the same day, and this is the consequence of what happend after March. During March amd August there were a series of bomb blasts in Bombay, Calcutta, Madras etc. Because no effective steps were taken to find out the culprits and start proceedings against them, this event has taken place. I cannot find fault merely with the Railway Minister for this. By rail millions of travellers travel daily. It may not be possible for them to find out everyone of them and examine them. Taking into account the fact that all these incidents have taken place on the 6th of December when last year a disputed structure was demolished which some friends considered a sacred mosque on the basis of which some people wanted to whip up communal frenzy in t-Me country and bring back a bad name to the country, that there were foreign powers interested in seeking that a confusion is created in this country, I want to know whether the hon. Minister is aware, some Pakistan ISI-based organisations like IS3 in Kerala had given a call to observe this 6th of December as a black day, a day for hartal; they had given a call for a nationwide hsrtal. It is well known that it is an ISI-bscked organ sat:on and in this very situation I would like to know whether the authorities had anticipated any such development; whether any information has been received from the

This statement has been apparently prepared on the basis of information gathered till around yesterday noon. We would like to know whether the Ministry is aware of further deve-

Home Ministry that some such thing is

possible. I would also like to know whether any special security measures were taken in the light of the fact that there was a threat by

these foreign powers to create problems in

this country.

lopments; whether they have been able to identify certain persons. As these five incidents are not stray incidents, it is quite obvious that there must be a common brain, a common objective, a common method; there must be certain forces helping those things. I would like to know whether the Government has been able to identify them and what steps the Government proposes to take against them. This is a matter which cannot be dealt with only by the Railway Minister. This has to be solved, handled in consultation with the Home Ministry and the Minister for Internal Security. I would like to know whether such steps are being taken because this is a matter which is causing great concern to the people, the travelling public throughout the country.

SHRI TINDIVANAM G. VENKAT RAMAN (Tamil Nadu); Sir, a state ment of the Railway Minister suo motu is really a sincere effort he has made, but unfortunately we could not get any information. As mν friend has stated, apart from what we have read in the newspapers, there is no other inkling or any new information to identify the culprits. And moreover, occurrence of bomb blasts hag become a culture. The people who are behind it have made it clear. They are destroying the property. The major cities have been attacked and it has also appeared in the newspapers that RDX has been transported from Pakistan and other parts of the country and it has entered the Indian territory.

But now we are not able to find out what sort of material has been used in this. But anyway when the major cities have been attacked, there is a Railway Protection Force and this Protection Force i_s meant not only for the purpose of filing cases of theft aaginst persons who are travelling by rail but also for protecting the railway property and persons who are travelling by rails have also

to be protected by this Railway Pro teclion Force. Of course, this is a very difficult job also because the railway lines are running through nutes and miles of areas. They have ot their own ways of supervision. The miscreants are coming at their own time and play on the railways lines. This is a feature which we have noticed so far. Now they have entered the carriage means persons with that culture, persons who are interested in them or persons who have got the same label or persons have got the colour of those persons are conniving at it and they able to enter the railway passenger cabins. This is a serious thing and nobody will be safe. Nobody will think when they start that they will reach their destination. The situation is rather precarious in these days. Having known that the cities were attacked, why is it that the Railway Protection Force have not been geared up to see that these things do not happen? These things may happen. This is a regular feature in certain States, leave alone Andhra Pradesh and Punjab where these things are happening. I_n certain places day we see that people arc being gunned down and bombs are being placed and all that. Even police offi cials are being harasse and shot down. That is a usual feature. A_s m_v learn ncd friends have already submitted, they want to mark a particular day and to make the people believe that they are stil] alive, the miscreants arc alive, they have. spread far and wide and whet happened on that day will happen again We cannot say who i, behind it. But this is really a dangerous situation and the Railway Protection Force should have bee" put into operation after all these cities had been attacked. As other Members have pointed out it is not the concern of the Railway Ministry alone. In spite of the fact that we have pointed

out even before the dis-cussion. calling for

explanation all these things, and invited the Home Minister to come forward with some

Statement or something like that.

there is no response. Is it due to lack of coordination between the Home Ministry and the Railway Ministry or it because the Home Minister is not informed about what the House feels? The Home Ministry should take steps to see that the Railway Ministry is also armed with all the machinery which is needed. What they could do they had done. But the Home Ministry should also take care to see that such incidents are avoid-ed the miscreants are detected as early as possible and they are brought to book and" exposed.

उपसभाध्यक्ष (श्री शंकर दयाल सिंह): छह वजे के बाद सदन बैठने के बारे में सदन की राय क्या है ताकि उसके ग्रनुसार मैं निर्णय लूं।

श्री विष्णु कांत मास्त्री (उत्तर प्रदेश) : कितने मेंबर ग्रौर हैं?

AN HON. MEMBER; How many are left?

SHRI S. VIDUTHALAI VTRUMBI: (Tamil Nadu): We can continue.

THE VICE-CHAIRMAN (SHRI SHANKER DAYAL SINGH); There are two clarifications here.

प्रो॰ सीरीन भट्टाचार्य : ठीक है, उनका जो कहना है, नहीं तो हम लोग चाहते हैं कि होम-मिनिस्टर साहब ग्राकर बयान दें कल ।

उपसभाध्यक्ष (श्री शकर दय,ल सिंह) नहीं, नहीं । जबाब तो रेल मिनिस्टर ही देंगे और रेल मिनिस्टर यहां पर मौजूद हैं।

श्री सुकोमल सेन (पश्चिमी बंगाल) : सर, ग्राप कंटीन्यू कीजिये, नहीं तो यह कल भी नहीं होगा । ऐसा हमारा तजुर्बा रहा है ।

उपसभाध्यक्ष (श्री शंकर दयास सिंह): तो दोनों, कर लें, आज ही य सदन की राय है।

श्री सुकोमल सेन: जी।

THE VICE-CHAIRMAN (SHRI SHANKER DAYAL SINGH): clarifications today?

SHRI S. VIDUTHALAI VIRUMBI-Yes, both foday.

THE VICE-CHAIRMAN SHANKER DAYAL SINGH): Then I request the hon. Members, you should take only two or three minutes in the other clarifications. Now we have finished clarifications on the statement by the Minister of Railways.

SHRI MOHAMMED AFZAL alias MEEM AFZAL (Uttar Pradesh): I am also

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : ग्राप थे जरूर, लेकिन ग्राप एबसेंट हो गये। .. (व्यवधान) देखिये, यहां तरीका यह है कि नंम पुकारा जता है स्रीर जो मेंबर यहां नहीं रहें उनका चांस गया।

श्री मोहम्भद ग्रफजल उर्फ मीम ग्रफजल: ग्रापने कहा था, इस लिये हम बैठे थे । (व्यवधान)

†[شربي محدد افضل عرف م- افطل: آپ نے کہا تھا اسلیے هم بیٹھے تھے۔ ... (مداخلت]

उपसभाष्ट्रयक्ष (श्री शंकर दयास सिंह) । मेरी बात सुनिये। (व्यवधान)

श्री मोहम्मद श्रफजल उर्फ मीम भ्रफजल : भ्रापने कहा था लास्ट में बुला

†[شرى متحمد افضل عرف م- افضل: أنه كها تها الست مين باللهاكم -] उपसभाध्यक (श्री शंकर दयःल सिंह) : चलिये, मंत्री जी को जवाब देने दीजिये, नहीं तो फिर दो-तीन और

हो जायेंगे । ग्रफजल साहब, ग्राप मंत्री जी के जबाब के बाद भी बहुत कुछ सवाल कर सकते हैं, इस लियें ग्रुभी मंत्री जी का जवाब हो जःने दीजिये।

श्री मोहम्मद ग्रफजल उर्फमीम श्रफजल : नहीं साहब, मंत्री जी के जवाब के बाद नहीं, पहले बोलने दीजिये।

†[شری محمد زفصل عرف م- افضل: ٹہیں صاحب ملتری جی کے جواب کے بعد نہیں پہلے ہوللے دیجائے - آ

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : अप बीच में बोल सकते हैं, आप बड़े हुनरवान है।... (व्यवधान)

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): Mr. Vice-Chairman, I am very thank ful to you and to the hon Members who has sought certain clarifications. Let me first of all explain what kind of srrangement the Ministry of Rail ways have. Most off the hon. Mem bers have mentioned about the Rail way Protection Force. Sir, it basically meant for looking after the railway property. Then we have got another arrangement where the Min istry of Railways shares 50 per cent of the cost with State Governments. In States there is a force known as Government Railway Police (GRP) which functions from place to place under top officials. It comes under the IGP and the SP and various other officer?. We meet 50 per cent of the cost. Basically it is their responsibil ity to look after \he law and order situation. All the hon. Members are fully aware that the general law and order situation reflects on the Railways also. Many hon. Members elso wan ted to know whether there was any advice from the Home Ministry. There is a general advice not only to the Ministry of Railways but to all concerned to remain careful. Sir, the

^{†[]} Transliteration in Arabic Script.

Railways do take care. In fact, take care from the originating point from where a train starts. We also take care at yards from where rakes are brought to the platform. As said earlier in both the Houses dur the course of the discussion on the Railway Budget, even now I am personally against platfform Today the security environment the country is getting changed. I have been appealing to the people that we should change our old traditions of bringing Barats to the railways sta tions. We have taken a decision that the new terminals will be made fool proof from the security point of view so that nothing happens in future. But in the existing terminal we are contemplating to have inten sive checks in vards and also on the platforms. Sir, there is no doubt ab out the designs. I have already said it in the statement. This has happ ened at the originating points. This has not happened at terminating points. If has happened midway and particularly on trains which generally do not stop every where. Sir, the circumstances, the selection of trains, the timing and the sequence all these indicate that it was a design. Who the people behind it are, I do not think I will bp in a position to say anything about it. It could be outside forces, it could be inside forces... (Interruptions)..

SHRI G. G. SWELL: Has the Home Ministry given you any feed back?

SHRI C. K. JAFFER SHARIEF: They have ot yet given me any feedback. Basically, as I said earlier, the investigations are local. It is thei State Governments responsibility. Then comes the Home Ministry. Basically, the responsibility is with the State Governments and the police with whom we have lodged complaints. Our Chief Security Commissioners are in touch with the local Governments and are trying to get it investig-

ated. As soon as we get any information, it will be made known. But on my part, I entirely agree with the hon Member that the confidence of the travelling public is shaken by this kind of thing and that needs to be record. It may be related to the December incident. It could be outside agencies. It may be inside forces or the handiwork of communal 'forces to stir a communal flare up. It is difficult to predict who is doing it, what the motive behind it is. In any case, I entirely agree with the sentiments of the Members that it is the responsibility of the Government and particularly the responsibilty of the Railway Ministry to restore confidence in - the travelling public. We have taken note of all the suggestions that have been made. . . . (Interruptions) ...

DR. YELAMANCHILI SrVAJI Andhra Pradesh). Some culprits have been identified by the police at e-cunderabad and it is reported that investigation is in progress. Is there any linkage?

SHRI C. K. JAFFER SHARIEF: We have not received any information. If there was any such information with me I would be glad to place the same before the House.

PROF. SAURIN BHATTACHAR-YA: If the Member has the information

SHRI C. K. JAFFER SHARIEF: I would be grateful if he could furnish it to me. It will help me.

DR. YELAMANCHILI SIVAJI: Some culprits have been identified and the investigation is in progress.

Are you coordinating with the State Government in this regard?

SHRI C. K. JAFFER SHARIEF: Yes, We

DR. YELAMANCHILI SIVAJI: They have gone to the press about this incident and they have not informed you.

SHRI C. K. JAFFER, SHARIEF: They have not informed us anything about it. They are investigating it and will inform us when they come W some concdusion. In any case, what I mean to say is that we will fully cooperate with the State Governments. We seek the cooperation of the Home Ministry also. I can assure the House that we will spare no efforts and take all precautionary measures necessary to ensure safe travel. Not only are the GRP in the btaies and the Central agencies being trained, but we are also thinking of training a section of the RPF to anticipate this kind of things and take preventive measures.

SHRI G. G. SWELL: This is not complete. He has to come forward with another statement after he has ascertain the present status from the States or the Home Ministry or whatever it is. You should collect all the data and come forward and tell us about it because this is not confined to any particular State. It is something which has spread all over the country. It is a national thing. Therefore, you have to ... (. Interruptions).

SHRI C. K. JAFFER SHARIEF: I agree with your suggestion.

SHRI O. RAJAGOPAL: Are we to take it that yesterday till this moment you have received no further information, apart from what is contained in the statement?

PROF. SAURIN BHATTACHAR-YA: But will you contact the Andhra Pradesh Government immediately on the basis of the information provided fcy Dr. Sivaji On the floor of the House?

SHRI C. K. JAFFER SHARIEF: We will certainly do that.

SHRIMATI SARALA MAHE5H-WARI: I aksed about two cartons

which were lying near the track. Have you got any information about this?

SHRI C. K.. JAFFER SHARIEF: We have mentioned in the statement that one bomb exploded in the train itself and another one was taken out but it exploded outside.

SHRIMATI SARALA MAHESH WARI: Apart from these two, there

were two cartoiig also found near the spot- I say them myself. They were lying some 50 yards away from, the railway line at the Bhavnagar station. It. was suspected that the bombs were placed in them.

SHRI C. K. JAFFER SHARIEF: So far, we have not got any information about it. Now that you have mentioned it. We will certainly enquire about it.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH). E>r Sivaji wag also travelling in the same train.

SHRI G. G. SWELL: By his statement, one unexploded bomb recovered. Has he verified as to what kind of explosive was used in it? It definitely could not be RDX. If it was RDX, it could have been disastrous. But have you ascertained what kind of explosive material was used in that unexploded bomb?

SHRI C K. JAFFER SHARIEF: As I said, the invetigationg are in progress. We have not heard anything so far Once the concrete investigation is over and We get the evidence we will place it before the House.

श्री ब्रह्मदेव ग्रानंद पासवान (बिहार) : वर्तमान परिप्रेक्ष्य में जोरेल मंत्रीजी ने जवाब दिया है वह तो विल्कुल वैसा ही है, जैसा पहले देते का दहे हैं।

उपसभाव्यक्ष (श्री अकर दयाल सिंह): ठीक है आप क्या पूछना चाहते हैं?

श्री ब्रह्मदेव ग्रानन्द पासवान:
मैं कहन: चाहता हूं कि वर्तमान समय
में जो रेल, मेल ग्रीर जेल, तीनों जो
समस्याये हमारे सामने उत्पन्न हुई हैं,
उनमें नमक, मिर्च, ग्रीर तेल लगाकर
बात की जा रही है, यह इसका समाधान
नहीं है। इन्होंने कहा था कि ग्रव किसी
अतंक को उभरने नहीं देंगे, खून से
लयपथ लोगों को मरने नहीं देंगे।

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : ग्रांष एक सिनट मेरी बात युनिये, सुन लीजिये । मंत्री जी के भाषण के बाद भाषण नहीं होता । ग्रांपका भाषण बहुत बिद्धया है और हम को श्रच्छा लगा । मेरा कहना है कि मंत्री जी के भाषण के बाद भाषण की परम्परा नहीं है । कुछ माननीय सदस्यों ने कुछ सवाल पूछे । एकाध सवाल उस तरह से श्रापका पूछन है तो पूछ लीजिये ।

श्री ब्रह्मदेव ग्रानन्द प्रस्वान : वहीं तो मैं पूछ रहा हूं। ब्रापने पूछने कहां दिया । मैं कह रहा था कि अध्यने आर.पी.एफ. के या रेलवे के जितने पदाधि-कारी हैं या सुरक्षा गार्ड हैं, जनको निलंबित किया ? आपने इस बारे में क्या किया है अधर भविष्य में श्राप क्या करने जा रहे हैं?

SHRI C. K. JAFFER SHARIEF: This question doesn't arise.

SHRI CHIMANBHAI MEHTA: The hon Minister said that the Home Ministry had issued a general circular to other Ministries and that they have also got the same... (Interruption^), It ig, some sort of a circular or whatever you call it. According to a newspaper report, they had warned about the bomb explosion. I would like to know whether the Home Ministry issued any circular or whatever you can it and whether they had mentioned about the posibility of a bomb explosion to 6th December.

SHRI C. K... JAFFER SHARIEF: No. SHRI C. K. JJAFFER SHARIEF: The lady Member was asking about two cartons. I liave a little informa-

tion. Thes two cartons were totally unconnected with the explosions. They were cartons of halogen lamps. They have got nothing to do with the explosions.

Notice given by the Staff Unions Representing postal employees to go on strike with effect from the 7th December, 1993

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): We are now going to take up clarifications on the statement made by the Minister of Communications yesterday.

श्री संघ प्रिय भौतम (उत्तर प्रदेश): उपसभाध्यक्ष जी, पहले मन्नी जी यह बता दें कि हड़त ल खत्म हो गई कि हो रही हैं ? उसी रोशनी में प्रक्रन पूछे जायेंगे।

संचार मंत्रालय के राज्य मंत्री (श्री सुखराम): ग्रभी खत्म होते की मेरे पास कोई सूचना नहीं है।

SHRI S. VIDUTHAHLAI VTRUMBI (Tamil Nadu): Mr. Vice-Chairman, Sir, the statement made by the hon. Minister for Communications is incomprehensive. It actually hides more than what it reveals. The state ment, I can say, is not at all a statement. What has appeared in the newspapers has been given in the statement.

AN HON. MEMBER; The statement was given to the Press

SHRI S. VIDUTHALAI VIRUMBI: The Minister says, "There is absolutely no justification 'for strike.' That is what he has said. I want to raise some important issues. I the hon. Minister will respond to these issues. First of all, I want to know about the ED employees. I had raised this issue twice in this House and I got replies from the Minister. The Ministry of Communications had sent a letter to the Ministry of Finance recommending a payment of Rs. 1201-per month to the ED' employees and there is no mention about the in the statement. Had this recommendation of the Ministry of Communications been accepted by the

Finance Ministry, the Rs.. 35/- issue would not have at all raised. Now,

instead of Rs. 120/- they have ottered Rs. 35/- per month. They have specifically written about this to the

finance Mttnistry. I want to know what has happened to that recommendation.

Secondly, the salary being paid to to ED employees is not ail a salary. It is not cased no any scientific approach. It is paid more or less at a fle,t rate. Even a pro-rata salary is toot given. I wnt to know wnether tney are going to be paid on a prorata basis. I want to know wheui. it is on a par wicn ine saiary of the same class of workers. I want also to know whether you are going employees. You depatrtmentalise the ED have put them as agents. If it is so, it will amount to anti-labour policies being pursued by the Government of India.

Thirdly I want to know from the Government whether they are considering an increase in the Holiday Duty Allowance paid to the postmen. They are giving at the rate of Rs. 24/- per day if they work on a holiday. I want to know whether you sice going to pay them on an average basis as is accepted in other departments. This is the third thing which I wanted to know.

Fourthly, Government says, "We had talks with them" Sir, so many issues were raised. The charter of demands was submitted on 12th April, 1993. To the best of my knowledge, talks with labour union leaders took 'place only on 8.7.1993. I want to know whether there were any talks held in between wih the labour union leaders. If not, why not? This is one question. Then, is it a fact that a Standing Committee was formed on 27.7.93 to look into the issue and submit its report on or before 31.8.93 and, if so, what is the outcome tof its efforts? I think nothing has come out so far as far as this Committee is concerned

Is there any proposal to create some licensed agents on a contract basis? I think there is something like this because this particular idea has come from the Department, only recently, some months before and, if it is

then it is a threat. The KD employees fear that in order to introdue the licensed agents on a contract basis the Government of India is dragging its feet on this issue and that is their fear. That is why I want to know about this.

Is it a fact that the; strike notice on 20.11.93 and, after that, what was the immediate reaction of the Government to this notice- Is it also a fact that after sending the invitation to the labour union leaders for talks on 30.11.93, the Minister hag not at all turned up for the meeting and, if it is so, what is the reason?

The Government should see that the KD employees are departmental-ised early, their salaries are based on some scientific methods and tb postal employees' holiday allowances are granted on hourly basis. To all these questions I want a definite reply from the Minister. Otherwise, the strike is legal and the Government cannot say that they are disloyal people. It should withdraw the words "loyal" and "dis loyal" from the statement. If it is hot prepared to wihdraw, I think the Government is pursuing an anti-labour policy only. I want a definite reply. Thank you, Sir.

श्री राम नरेश यःदव (उत्तर प्रदेश): महोदय, यह कल जो वक्तब्य ग्राया है उस वक्तब्य में ग्राज से डाक विभाग के कर्म-च रियों द्वारा हड़ताल के वारे में कहा गया है उसके संबंध में निवेदन करना चाहुंगः कि यह चिताजनक बात है क्योंकि इस विभाग का पूरे ग्रामीण क्षेत्रों तक पर ग्रसर पड़ता है। इससे पूरा क्षेत्र चरमराकर बैठ गया है। इस कारण यह पूरे देश के लिए चिता का विषय तो है ही साथ ही संसद के लिए भी। मैं मंत्री महोदय से जानन

चाहता हं कि ई.डी. एव्यलाइज यानी एक्सट्रा डिप र्टमेंटल एम्पल इज जो लगभग सीन लाख के करीब हैं ये 30-30, 40-40 साल से काम कर रहे हैं। काम करते-करते मर भी जाते हैं लेकिन वे इसी तरह से रह जाते हैं। यह मांग बहुत दिनों से चली ग्रा रही है कि इनको डिपार्टमेंटल एम्पलादज माना जाये । अगर आप सब को नहीं कर सकते तो कम से कम यह देख लिया जाए कि जिन्होंने 10 सःल यः 15 सःल कःम कियः है. किसी संख्या के ग्राधार पर रेगुलर करने का कमकरें। मैं यह भी जानना चाहता हं कि जब इतने दिनों से मांग चली छ। रही है तो उस मांग पर सरकार ने ग्रब तक क्या निर्णय लिया है। जो उनकी 7 म{गें हैं उनमें एक मांग यह भी है। तो मैं यह जानना चाहता हूं कि यह मांग ग्रापके सामने कब ग्राई ग्रीर उनकी इस मांग पर कव बैठक हुई ? जब भी यह बैठक हुई उसमें क्या वे कर्मचारी थे? क्या उन कर्मचारियों को जो घापने निर्णय लिया उससे अवगत कराने का काम किया गया ? साथ ही साथ एक बात और है जो बहुत ही ग्रावश्यक है वह यह है कि ग्रापने पांचवें वेतन ग्रायोग की निधुक्ति की बात की है। यह ठीक है, अच्छी बात है। लेकिन मैं यह कहन, चाहता हूं कि ग्राप इसको सरकार की, विभाग की प्रतिष्ठा का प्रक्त न बनायें। मैं और कुछ न कह कर ग्राप से अपील करता हूं कि इस विभाग के कर्मचः रियों द्वारः जो इस तरह से हड़ताल पर जाने का निर्णय लिया गया है इस पर ऋष फिर से बात करिये और बात करने के बाद किसी निर्णय पर पहुंचने का काम करिये। उनको न लगे कि ग्रापने अपने विभाग के लिए प्रतिष्ठा कः प्रश्न बना लिया है । हम किसी कीमत पर बात नहीं करेंगे। साथ ही साथ मेरी सदन के मध्यम से उन कर्मच रियों से भी अभील है कि वे समय रहते इसको प्रतिष्ठा का प्रश्न न बनायें ग्रीर बैठ करके जितना हो सकता है इस मामले को तय करने का काम करें ताकि सारा मामला ठीक से चल सके। ग्रापने कहा है कि ई.डी. इम्पलाइज को कुछ दिया है और ग्रापने सौ रुपया मासिक देने का फैसला लिया है। ग्राप

श्रीर ग्रश्मे बढिये ग्रीर उनकी बुला करके विपक्षीय वार्ता करके कोई फैसला लीजिए श्रौर देश के हित में, समाज के हित में, कोई फैसलः लीजिए, तब जाकर यह मःमलः सुलझेगः । नहीं तो कभी कभी ऐसा भी होता है कि जब कोई प्रश्न प्रतिष्ठा का प्रक्त बन जाता है तो बहुत बुरा होता है। इन्हीं शब्दों के साथ मैं पुनः र्म्रनुरोध करता हूं कि ग्राप इनको दुलः करके विपक्षीय व र्ताफिर शुरू की जिए। इसको प्रतिष्ठा कः प्रश्न मत बनाइये। उनसे भी मैं अपील करता हूं कि इस प्रश्न को प्रतिष्ठा कः प्रश्न न बनायें। राष्ट्रीय हित में इस मामले को निषटाने की दिश: में कदम उठायें भीर अपनी हड़ताल को बापस लें।

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) : Shri Chaturanan Mishra not present; Shri Satya Prakash Malaviya — not present. Now, Shri N Giri Prasad.

SHRI N. GIRI PRASAD (Andhra Pradesh): Mr. Vice-Chairman, Sir, it is really surprising that because ot the Government's anti-labour appro ach to the whole problem, this strike wag provoked. Actually, there is no justification on the part of the Gov eminent to take such arbitrary actions against their own employees. As far as these ED employees are concerned, the word they used is really nauseating. They are their em ployees, maybe part-time ployees. Even according to him, on an average, they are working three hours. I have got letters when they say, "I am in the Department for the last 12 years." Even according to the other calculations that service can be treated as eight years. But whatever it is, are they bonded labour to the Government? Are they not human beings? If that is the labour policy of the Government, how can it preach to the other employers who are engaging a number of people? The Government of Tndia has a big Labour Department. What is it meant for? to look

[Shri N. Giri Prasad]

to welfare of the employees and lab ourers in various occupations. But the Government being a major emp loyer, instead of providing them pro per opportunities, they are simply penalising them. Now they have de clared this strike illegal. That apart, I wrote a letter to the hon. Minister. He was good enough to reply to me. course, I sent those replies to Ofconcerned people. But they were not satisfied. Most of the people, even the poorest strata, are having some type of pension. But these people, these ED employees do not have any pension. They do not have any leave. As my friend has said, they are not even given prorata wages also. Their condition is also not satisfactory. He wants io appoint one ED Committee -under an independent Chairman. I do not know. He could have talked to them a.id settled the matter. That is the most burning problem these three lakh people. The other three lakh people are regular empployees. They are having their own The Government should demands. not tlk high and mighty. Aftrr all, they have to get work from them. They have to get their co-operation. regard to the E. D. employees.for talks and place all these problems before them, instead of declaring the strike illegal. (Time bell) Just one minute. Sir. There was a statement from the secretary of the Depart ment also. I felt it was a bit provo cative. They need not go to that extent. And the Government should invite them for talks. They need not declare it as illegal. Even by that also, the problem will not be solved. One day or the other, this problem has to be solved through negotia tions. Yesterday the Minister saying that they did not wait even for the conciliation proceedings bv Labour Department. Why they not complete these conciliation proceedings before they went strike? They pretty well know that, the strike would take place from yesterday. There was sufficient time. They had given sufficient time, about

two months or so. la the meantime, they could have involved the Labour Department also and solved the problem. Even now, it is not too late. The people should not be put to unnecessary suffering because of lack of communication and other iserviees. Therefore, I humbly request the Minister that he should, at least, treat them as his employees, as the servants of the people. They should be treated properly. To the extent of their service, whatever is justified, they should be regularised. It should not be left to the whims and fancies of the departmental heads. The Government should act properly and settle the demands of these three lakh F. employees and other empoyees so that the postal services could be normalised. Thank you

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman. Sir, the strike has already started. Only yesterday, we were requesting the hon. Minister to see to it that the problem was rsolved so that the strike did not materalise and there was amicable settlement. However, the strike is on now.

For the last several years, the Government has started a process of ruining this efficient postal service. They are out to finish it. A statement was made by the hon. Mfinistei yesterday. Thereafter, we had *i* statement by the Ministry, by the bureaucracy, that the strike was illegal and that action would be taken against the employees. It seems tt me that the Government has declared a war on its employees. The hon Minister said yesterday that then was no provocation for the employee, to go on strike. I say that he wants to befool the people. Th< dsmands are longstanding.

You say that you are going to sel up a E.D. Commission. But is it not a fact that long back, the Supreme Court had said that the E.D. employees should be treated as posta employees? The E.D. Commissioi

itself recommended many things in regard to the E.D. employees. So many commissions) committees have made many recommend a tiens before. What have you done about it? You have not done anything. Now, you are threatening the workers. You feel the pinch when they have gone on strike.

Yesterday, you assured in this House. You said that he law would take its You withdrew the own course. earlier words and agreed to substitute these words. But immediately after you went back from this House, your departmental people said that the strike was illegal and that consequent action would follow. This only shows that you want to completely finish the postal department. Already, it lis in the process of ruin. I would like to know from the hon. Minister what the Government is contemplating. It was once a very efficient Government department. The postal "department was a very efficient department till a few years back. It is on the verge of colapse now. Have you done anyihing to rejuvenate it? The demands are genuine. For example, so many posts are vacant. Hundreds of post are vacant throughout the country. On the Other hand, the Government is going to denationalise and privatise the service. Already, the courier service is on. These demands concern the (interest of the people; we, the consumers, who use the postal service. The Government is doing nothing. It is simply keeping silent. This has resulted in the employees going on strike.

Sf,r I would like to know from the hon. Minister whether they are at all serious in settling the strike. There were negotiations. The workers put forward certain minimum demands. For example, the Central Government sanctioned Rs. 100 as gnterim relief to its employees. This is not given effect to in the case of E.D. employees.. They say that it would be Rs. 35. Why should not Rs 100 be paid to the E.D. em-

plovees also as in the case of other Central Government employees, which was announcd pending th» report of the fifth Pay Commission"! What is the hurdle? You may say anything. You may say that they are only agents. You may say that the are only workers. But the Supreme Court had safid that they were employees. Commission had also said. These are the people who are running the postal service in the rural areas. Three lakh people are running the service in the rural area. You may say anything. You may not recognise But the sheer force of their power they do At. Now, I would like to know from the hon. Minister whether, in the context of the E.D. Committee being set up he would give an assurance that this Committee or Commission would consider the question of pay and allowances, pension, provident fund, gratuity. leave, etc., so that the recommendations of the earlier Commission are implemented. Government prepared to give this guarantee?

The Government has announced an interim relief of Rs. 35. I would like to know whether they are prepared to suitably enhance the amount of this interim relief so that some settlement can be reached.

Then there are so many posts lying vacant throughout the country. So many posts have been abolished. Still hundreds of posts are lying vac-cant. Is he Government prepared to fill up these vacant posts. Otherwise, how can you except efficient service? Even in the Parliament Secretariat ivf you keep all the posts vacant, you cannot except efficient parliamentary service. So, hundreds of posts are lying vacant everywhere. Are you prepared to fill the posts immediate ly? If you are prepared to settle the strike, you must give an assurance on the floor of this House that the ED Commission will explore the possibility and consider the pay and allowances structure of EDs. You must glre an assurance that no action will

[Dr. Yelamanchili Shivaji]

be taken agaist striking employes and the interim relief will be suitably enhanced. Will the Government give an assurance that they Wlill not take any punitive or penal action against the people who have bee forced to go on strike? It is not their fault. They have gone on strike because of you. This assurance I want the Government to give on the floor of this House

DR. YELAMANCHILI SIVAJi (Andhra Pradesh): If you remember, Sir, some time back the Government had appointed a a Committee, Savoor Committee, to go deep into the problems of Extra-departmental staff. What are the recommendations of the Committee, what action has bee haken by the Government in this regard?

As mentioned earlier, our Postal Department was one of the best departments in the world. It was second to none. Consciously the Government allowed it to deteriorate. They re-. duced the number of posts and thej vacant posts are not being filled up. There is no sorting in the running¹ trains. RMS staff has been reduced. avoid payment o* overtime the Government lis not delivering letters on holidays. Earlier only on national holidays, like 15th August or 26th January, tetters were not delivered but now the mail is, not delivered even on optional holidays. It appears, the Government is in a mood that even in the Postal Department. according to the tune of the international agencies, some private courier services take up the job of delivering the mafil. coureer agencies are thriving at the cost of title Postal Department. What is the attitude of the Government in this regard? Are they prepared to improve the existing functioning of the Postal Department? Earlier we get a letter posted from Bombay within two days, but now it takes more then ten of fifteen days. And

it is conciously being done by the Government to see that the private courier agencies are getting encouraged. This is the feeling of the people.

श्री पंघ प्रिय गौतम (उत्तर प्रदेश) : उपसभापति महोदय, मंत्री महोदय ने कल. जो वन्तव्य दिया, यह बड़ा श्रस्पट है स्पष्ट नहीं है। त तो इसमें यह है कि उनकी मांगें हमें स्त्रीकार नहीं है और न इसमें यह है कि वह राजी नहीं हुए हैं श्रौर इन मांगों पर वह श्रदके हुए हैं जिसकी वजह से वह स्ट्राइक पर जाने को मजबूर हैं या स्ट्राइक पर जा रहे हैं। अगर हम स्पष्ट बात कह दें तो इसमें क्या परेशानी है ? क्या हमेंशा यह सोचन चाहिए कि अर्थ-सिम्निहित है। दूसरी व त मुझे यह कहनी है कि इसमें जो मापदंड अपनाया गया है वह यह है कि एक्रेज तीन घंटे काम करते हैं। हमारी सूचन यह है कि 8−9−10 घंटे काम करते हैं। ग्रःपने यह कहा कि उसी जगह के रहने बाले हैं फ्राँर वहीं पर काम करते हैं भ्रौर अपना पेशा या अपना काम भी कर सकते हैं। म न्यवर, हमारे यहां लाखों प्राइमरी स्कलों के ग्रध्यापक ऐसे हैं जो उसी गांव के हैं, उसी गांव के विद्यालय में ग्रध्यापक हैं ग्रीर तीन घंटे भी नहीं ग्रते हैं ग्रीर उनको सारी सुविधार्थे मिलती हैं । यह प्रापकः कहना निरर्थक है, सार्यक नहीं है। ग्रौर भी बहत से ऐसे सरकारी कर्मचारी हैं जो उन्हीं स्थानों के रहने वाले हैं अपने ग्रौर भी काम करते हैं। हमारेयहां मेम्बर पालियामेंट हैं, पालियामेंट का सेशन केवल पालियामेंट ग्रटेंड करने के लिए होता है। यहां 30-35 ही बैंटते हैं। सब अपने घर के काम करते हैं। वे भी हैं ग्रौर ले रहे हैं तनख्वाह दो सौ रु० पूरे दिन की। आप स्वयं देखिये यहां पर । मेम्बर आफ पार्लियामेंट की लंच के बाद कितनी हाजिरी होती है ग्रीर दो सौ रुपये पूरे दिन के होते हैं। तो यह ग्रापका सार्थक नहीं है।

तीसरी बात मुझे यह कहनी है कि जब ग्रल्प वेतनभोगी कर्मचारियों का मामला ग्राता है तो सरकार कहती है कि हमारे पास पैसा

नहीं है। जब बड़े लोगों का मामला ग्राता है सांसदों के वेतन का श्रीर डेली श्रलाउंस का तो बगैर बहस के स्वीकार कर लेते हैं। इन ग्रल्प वेतनभोगी कर्मचारियों को तनख्वाह श्रीर जब इनकी सुविधाओं की बात श्राती है तो यह सरकार दोहरा मापदण्ड क्यों ग्रमनती है।

मैं कुछ तो सुझाव देना चाहता हं उपसभा-ध्यक्ष महोदय और दो सवाल आपसे पुछना चाहता हं कि आपने जो भी बैठकें बोर्ड के उनके संगठनों के साथ की ग्रौर ब्राखिर में **दो** दिसम्बर को ब्रापने की तो वे बैठकें इतने दिनों से मामला चल रहा था ग्रापने ग्रभी क्यों की । बे पहले क्यों नहीं की । जब सात दिसम्बर का समय आरंगयातो दो ही दिसम्बर को आपने बैंटक की । श्राप इन बैंटकों को पहले भी कर सकते थे। यह मांग कोई ब्राज तो है नहीं । तो यह स्ट्राइक की नौबत नहीं ग्राप्ती । यह श्रावश्यक सेवा है। इससे देश का बड़ा भारी नुकसान होने वाला है। जैसे एक अन्य मेरे लायक दोस्त ने कहा मैं भी श्रापसे निवेदन करूंगा कि ब्रासमान गिर नहीं जाएगा, जो श्राप देना चाहते हैं उसे तो जमा करदीजिए । श्रापने केवल घोषणा कर दी। घोषणा करने के बाद बहुत सी बातें स्रापपूरी नहीं करते हैं। पैसें नहीं देते हैं। रोज हम देख रहे हैं यहां। ग्राज हमने सुबह ही कहा कि कमीशन बना देते हैं उनको ही पैसा नहीं देते हैं। स्रापके कमीशन ही काम नहीं कर रहे हैं। हैं। क्या गारंटी है कि ग्रापने जो घोषणा की है छाप उस पैसे को देंगे। उसे जमा कराइये ।

दूसरा इसको रिकग्नाइज कीजिए कि चाहे वे तीन घंटे काम करते हैं या चार घंटे काम करते हैं या चार घंटे काम करते हैं या चार घंटे काम करते हैं, एवरेज काम करने का कितना आता है। यह सबका निकालिए, पूरे देश के कर्मचारियों का, प्रधिकारियों का, विधायकों का, सांसदों का तब इसकी तुलना कीजिए आप इनके तीन घंटे से, वरना पूरे समय का बेतन इनको दीजिए।

पैसा कहां से श्रायेगा । टैक्स लगा लीजिए श्राप । हम पर टैक्स लगा लीजिए ।

But there should be representation if there is taxation. Without representation there should not be taxation.

आप उनको पैसा दीजिए । आप संसाधन जुटाइये। लेकिन यह कोई बहाना नहीं है और इस तरह से ग्रगर ग्राप छंटनी करते चले गये तो हमारा देश जो एक कल्याण-कारी देश है और एक विकासशील देश है इसमें करोड़ों बेरोजगारों की संख्या बढती चली जाएगी और भ्रपराधीकरण सोसाइटी का होता चला जाएगा। देश का भट्ठा बैठ जाएगा । इसलिए क्या ग्राप यह सुलह-नामा करने के लिए, झ्कने के लिए भ्रौर जो यह भाषा कल ग्रापने इस्तेमाल की थी जिसको बावजुद हमारी प्रार्थनाओं के श्रापने वापस नहीं लिया, उसमें झुकने के लिए तैयार हैं या देश का भट्ठा बैठाने के लिए तैयार हैं। दोनों में से कौन सी बात भ्रापको मंजूर हैयहकृपयाबताने काकष्ट करें।

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shri Mohammed Afzal... Not here. Prof. Saurin Bhatt.acharya.

PROF. SAURIN BHATTACHARYA (West Bengal); Mr. Vice-Chairman, Sir, the issue before us is really very-serious. In Hindi the term is very-significant—

''गम्भीर स्थिति' स्थिति सरकार ने खुद पैदा की।

I will draw your kind attention to the last sentence in the statement. It can equally be applied to the Gov. eminent. Government should keep in view the services rendered by the Extra-Departmental employees. That has been omitted in this statement. But fit should be added, "rendered by Extra-Departmental employees numbering three lakhs, and other regular employees." So, it is on them that the Department stands. If the Extra-Departmental Employees are three lakhs in number, it is not their fault because whether they are part-time or whole-time, all employees are appointed by the Government. The Extra-Departmental Em. loyees-this is really an anachronism or a misnomer—constitute a category which was stated during the Brtitish days and is continuing when we are approaching the 50th year of our independence. There three-hours'

[Prof. Saurin Bhattacharyai] work, but the responsibility is full-time. The esponsibility is not part-time. The work may be part-time. A pension formula can be devised even for the part-time work because those completing ten years' full-time service are eligible for some form of pension under the Government rules. By converting it linto that cbtegory, pension may be given. Keeping the figure of 35/100 or one-third, you give pension to the EDE without ignoring their long-standing demands. Ignoring their long-standling demands is something extremely unreasonable, illogical.

The real problem has been pointed out by Shri Sukomal Sen because they are destroying the regular postal service. Speed Post at Rs. 25 per article has been introduced. The regular postal service may go to hell. The sooner those who are engaged in it are down, the better. That has been the approach of the Government. In view of that, the Government will be well advised at least to avoid a conflict with its own employees and to try to come to a settlement without declaring the strike illegal and without declaring "no work no pay", "punishment will follow" and thing like that.

As Shri Sukoman Sen suggested, from all sides there would be efforts at a solution of the problem if the Government responds reasonably. It is their unreasonableness which has created the problem. Therefore, let them see reason and announce here that they have seen reason.

VICE-CHAIRMAN THE SHANKAR DAYAL, SINGH): Shri Muthu

SHRI S. MUTHU MANI (Tamil Nadu): Thank you, Sir. for providing me this opportunity.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH); Only two minutes.

SHR S. MUTHU MANI: I will put two or three questions.

First I want to submit that the statement of hon Minister of State Communications is very bad. The postal employees strike lis very unfortunate, Sir. If the strike continueSj it will affect all the common people, and there will be a great loss to our nation.

The demands of the postal employees are long-standing. They are all very reasonable. The demands were given on 20.10.93 itself, but in paragraph 1 it has been stated that the Minister had also discussed the issues with the union leaders only on the 2nd of December, 1993. So, I want to know from the hon. Minister why for two months he delayed his discussion with the union leaders to sort out the problem.

Sir. it is learnt that all over India more than 3 lakh E.D. employees are working and that they are working from the inception of the Department. I am extremely sorry to say that in paragraph 2, instead of describing them as "Extra-Departmental Employees", they have been very technically described as "extra-departmental agents." This is very con. demandable Sir. They are 7.00 P.M. working in the Postal Department, but they are called as extra-departmental employees. So, I want to know from the hon. Minister on what basis the ED employees are appointed. Are they employed by bilateral agreement or through nomination by the Department?

In paragraph 2 it lis stated that they are entitled to dearness allowance and gratuity. Because they are given dearness allowance and gratuity, it is expected that these employees have been working for a number of years. I want to konw from the hon. Minister whether he is having a proposal to make them as permanent.

I would also like to say that the payment to the ED employees are not stated in the statement. I want to know whether they ar© paid on a

consolidated basis. If it is so what are the details thereof?

The workers assume the Centre as their mother. My submission i_s that the Centre must come forward and treat the workers as its children. They are entitled to ask for their basic rights from the mother i.e. the Centre. So, my humble request to the hon. Minister is that he should not stftck to the anti-labouv policy. Do not take it as a prestige issue. I would ask the Central Government, through the hon. Minister, to invite the leaders of all the unions and Kettle the issues immediately.

उपसभाध्यक्ष (श्री शंकर दयाल सिंह): मंत्री जी, श्राप क्लैरिफिकेशन का जवाव दें, उसके पहले में इतना कह दूं कि मामला जितना गंभीर है, उस बारे में सदस्यों ने भी कहा भ्रौर भ्रापभी जानते हैं, लेकिन पालियामेंट की बात है बताउं कि ग्राप मुझे टिकट की जरूरत थी, मैंने कई जगह कोशिश की, टिकट नहीं मिला, पालियामेंट हाउस में भी नहीं मिला । पहली बार ऐसा हम्रा है दिल्ली के प्रवास में, जब कि कोई डाक नहीं बंटी । में ग्रापना अयवितगत प्यन्भव कह रहा है । इस मामली की गंभीरता इसलिए को देखते हुए ग्राप वैसे कदम तो उठा ही रहे हैं श्रीर सदस्यों ने भी जिता जाहिर की है. मैं समझता हं कि उस रूप में द्वाप इसकी, देखें ।

श्री सुख राम : बाइन चेयरमैन महोदय बावजूद हमारी कोशिश के यह स्ट्राइक शुरू हुई ग्राज से 7 तारीख में । प्रभी जैमे माननीय सदस्यों ने कहा कि कोई प्रतिष्टा का प्रश्न नहीं बनाना चाहिए. मैंने तो जहां-जहां जिस महालय में काम किया है, मैंने हर प्रधिकारी और कर्मचारी को अपने परिवार का सदस्य मानकर ही काम किया है। इसी अरणा से मैंने कोशिश की । कुछ अर्सा तो मैं था नहीं यहां पर, किसी मकसद के लिए हिमाचल प्रदेश गया था और वह मकसद पूरा हो गया, इस वास्ते पहले उनसे हों मिल सका। मगर 2 तारीख को मैंने

उनस बातचीत की। उनकी सारी बातीं के मैंने समझा और मैंने उनको यह भी आसतीर पर भाग्वासन दिलाया कि भ्राप हड़ताल पर न जाएं। खासतौर पर, जो ई० डी० एजेण्ट हैं. उनके बारे में माननीय सदस्यों ने**, दोनों** सदनों में, जो चिंता व्यक्त की है, मैं उनके साथ शामिल हूं। मैंने उनसे यह भी कहा कि श्राप इंतजार करें ग्रौर यह जो 35/-े स्पए ए टरिम रिलीफ की मांग है देने के लिए, मैं इनको और बढ़ौतरी की बात सोच सकता ह । इसमें ग्रगरयह महालय कांगीटेंट होता, फाइनेन्स में हमको नहीं जाना होता तो मैं शायद बात करलेता, मगरहम उसमें निर्णय लें, फाइ,नेन्स मिनिस्टर से उसकी मंजूरी श्राए । तो मैं समझता हं कि ई० डीतूं० कर्मचारियों के बारे में भेरा बहुत हमदर्दाना रवैया है। भीर इसके लिए इनकी जो मांग है सास तौर पर ई० डी० कर्मचारी की, एक तौ तो इनकी स्केल के बारे में हैं। यह नतो पोस्टल सर्विस बोर्ड ग्रौर न ही मेरे ग्रिध-कार क्षेत्र में है या समय की कमी की वजह से या बहुत से उसमें मामले उलझे हुए हैं, इस बास्ते मैंने उनको कहा कि जैसी पहले से प्रथारही है कि जब पे कमीशन बनताहै तो उसके साथ एक कमेटी भी "डी" कमेटी बनती है और उसमें पीछे क्योंकि उनका ऐतराज यह था कि उसका चैयरमेंन जो था वह या पोस्टल बोध का यह फिर इन-सविस में या फिर रिटायर कोई अधिकारी होता था. इससे वह समझते थे कि उनकी पूरा त्याय नहीं मिलता। बोर्ड ने भी इसको माना कि हम कोई निश्वक्ष आदमी उसके लिए नियक्त करेंगे और यह को उनको पे न्केट वाला मामला है, यह मामला हम उनको देरे यौर यह भी उनकी एक शिकायत थी कि बोध कुछ मार्ग तो ई० डी० कमेटी को भेजता है, ूछ नहीं भेजता । मैंने उनको ग्राक्शसन दिलाया कि सारी मांगें ग्रापकी ई० डी० कमेटी को भेज देंगे। उनकी क्या सिफारिश शाती हैं, सिफारिश ग्राने के बाद वह बात ंबी जा सकती है. । उसी तरह में उनका रुहना यह या कि हमारे ई० डी० ए**जेंट** की ंजतनी सर्विस है, जब वह प्रयोट होता है, रेग्यूलर होते हैं, उनको उसमें मान लिया जाए, उनको कासंट कर लिया जाए । तो मैंने यह भी कहा कि इस मांग की भी हम उस कमटी को सौप देंगे। ग्रेच्युटी के बारे में मांग थी, उनको ग्रेच्यटी देने

[श्री सुखराम]

बात हमने मान ली, वह तय कर लिया। सब सिस्टेंस मलाऊंस के बारे में, मभी चूंकि सुप्रीम कोर्ट का स्टे-म्राईर है, तो जब तक यह स्टे-म्राईर है, हम कोई दखल नहीं दे सकतें उसके बारे में सब-ज्युडिस है इस बास्ते उस निर्णय के बाद उस मामले को देखा जा सकता है। लीव विद पे ग्रीर भैडिकल पेंसिलिटि वर्ष रह के बारे में सारी बात हम ई. डी कमेटी को भेज देंगे ग्रीर इसमें एक बात जरूरी है कि यह जो (श्यवद्यान) ...

SHRI ASBIS SEN (West Bnegal): If this was the pious desire of the Minister, why could it not be done before the strike began? Why could it not be done two months back?

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH). Let us hear him... (*Interruptions*)... *i* would request all the hon. Members to hear the Minister first.

SHRI S. VIDUTHALAI VIRUMBI: There is a justification in the demand of the hon. Member. The demands were actually put before him eight months back.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Kindly listen to him first.

SHRI SUKH RAM; I had listened to you patiently. Now please listen to me also. After my reply, if you are not satisfied, then you can put any other question. I am prepared to answer any question put by you.

तो मैं आपसे यह कह रहा था कि यह भी देखा जा सकता है और चंकि अब प्रकृत एक है, यह बड़े महत्व का प्रश्न है, हम उनको ई० डी० एकेंद्रेस मानते हैं क्योंकि उन्हों के घर पर उनको उसका रेट भी देते हैं और उसमें जितना वर्क-लोड है, उसके हिसाब से उनको पैसा देते हैं, जैसे को 40 प्वाइंट तक काम है, उसका कुल मिलाकर 863 स्पया उनको मिलता है जो ई० डी० सब पोस्ट मास्टर है।

श्री सुकोमल सेन : वह मैक्सिमम है।

श्री सुखराम: यह मिनिमम है, मैं क्सिमम जो 80 प्याइंट तक है, उसको हम 1326 रुपए और हमने यह भी तय किया है कि 100 प्याइंट तक भी हम, क्योंकि मुझको पूरा इसको जैसे वर्क-आउट करते हैं वह मालूम नहीं है, मगर मेरा ऐसा हिसाब है कि भोटे तौर पर 10 प्याइंट के ऊपर पीछे 50 रुपए देते हैं, उसको भी इस मानते हैं कि हम उसको और भी जहां यह होगा 100 प्याइंट तक चलेगी बात, उसमें भी इन्कीज करेंसे, बढोत्तरी करेंगे।

तो जैसे ई० डी० का जो आंख पोस्ट मास्टर है, उसको मिनिमम 667 स्पर्ध मिलता है। वह 35 स्पर्ध उसमें शामिल नहीं है। जैसे मैं क्सिमम है वह 992 स्पर्ध उनको मिलता है। वैसे ही डिलीवरी एजेंट के लिए 459 स्पया और .. (व्यवधान)

SHRI SUKOMAL SEN: These are known facts. What is the use of consuming time on these things? The question is about the regularisation of the ED employees. (Interruptions)

SHRI SUKH RAM: It is not so simple as you think. They should be declared regular Government servants. They are working in their own villages and the work is not for more than two hours or three hours. Five hours is the maximum time. We are paying them wages according to the workload. That is why I inform the House that in case they agree. .. (Interruptins).

उपसभाध्यक्ष (श्री शंकर दयालसिंह)ः पहले सुन लीजिए, यह ठीक है।...(व्यवधान)

SHRI SUKH RAM; These issues are very complicated and important. They have to be referred to the Committee. *(Interruptions)*.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): First listen to him. The Minister is ready to reply. Kindly hear him first. (*Interruptions*).

SHRI ASHIS SEN: The character of the staff is changed now. Since when has this change taken place? Kindly indicate that.

श्री सुख राम : जहां तक इनको रेग्यूलर बनाने का ताल्लुक है, वह तो इस सदन में एश्युरेंस नहीं दे सकता, क्योंकि यह बड़े महत्व का प्रश्न है। ई॰डी॰ कमेटी को हम यह प्रश्न सींपेग श्रीर दह क्या निर्णय सेती है, क्योंकि झाखिर वह एविडेंस केगी, कहीं जांच करेगी, उसके बाद वह बाद वह वर्क लौड की बात देखगी श्रीर तब वह कोई निर्णय लेगी । जो निर्णय उनका होगा उससे माननीय सदन भी प्रवगत होगा। फिर जो डी-क्लास की पोस्टें हें... (क्यबधान)

श्री थिष्णु कांत शास्त्री (उत्तरप्रवेश):
मैं एक बात पूछना चाहता हूं कि बह जो निर्णय देंगे, क्या धाप उसकी स्वीकार कर लेंगे या उस पर पुनर्विचार करेंगे?

भी सुख राम: मैं इसका कोई कमिटमेंट नहीं दे सकता।

श्री संघ प्रिय गीतम : फिर क्या न्यित हो सकती है। ग्राप यह भी श्राक्तासन नहीं दे सकते तो फिर ... (य्यवधान) ...

उपसभाध्यक (श्री मंकर दयाल सिंह) गौतम जी, जरा मंत्री जी को सुन लीजिए, इनको कहने दीजिए।

श्री सुकोमल सेन : यह भी उनकी टालने की कोशिश है।

It is useless to listen to him. There had been committees previously. They made recommendations. The Government did not do any thing. (Interruptions).

SHRI SUKH RAM; tt is very unfortunate that you have no patience to listen to me. I did not even complete the sentence. (Interruptions)

श्री विध्णु कांत शास्त्री: जो कमेटी बनेगी श्रमर उसका निर्णय श्राप स्वयं स्वीकार करने की मानस्किता सेकर के महीं चल पहे हैं तो कर्मचारियों पर कैसे बह लागू होगा ?

उपसभाध्यक्ष (श्री शंकर दयान सिंह) शास्त्री जी, पहले सुनें कि वे नया कह रहे हैं। श्री सुख राम: माननीय सदस्य इतने विद्वान है कि जब एक कमेटी की सिफारिशें साती हें, तो वह सिफारिशें सरकार के सामन श्रायेंगी, बोड के सामने श्रायेंगी श्रीर उनको किस हद तक माना जाएगा श्रीर किस हद तक नहीं माना जाएगा श्रीर जब इनको वहां भेज रहे हैं तो इसके मायने क्या है, इसको भी श्राप समसने की कोशिश करिए।

श्री संघ प्रिय गौतम : श्राप कपेटी की सिफारिशों को भी मानने का श्राप्रवासन नहीं दे रहे हैं, श्राप उनके रेग्यूसराइजेशन का भी ग्राश्वासन नहीं दे रहे है तो फिर श्राप क्या चाहते हैं?...(श्यवधान)

उपसमाध्यक्ष (श्री शंकर दयाल सिंह) भागकी दातें मंत्री महोदय ने मुनी, धब श्राप उनकी दातें मुन लीजिए।

PROF. SAURIN BHATTACHAR-YA: You begin discussions once again. There is no 'cut and dried' formula. Begin discussions again.

श्री सुं रामः ग्रभी पोस्टों पर बैन लगा हुमा है। उसके लिए मेरी पूरी कोशिश होगी कि वह वैन रिमृव हो... (ब्यवघान) पहले सुन लीजिए।

You do not allow me to complete the sentence even. (*Interruptions*). I listened to you with great patience. I never intervened. You should also have patience to listen to me. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH). Please 1'sten to him.

श्रीसु ए राम : तो मैं यह कह रहा था कि 1984 से बैन लगा हुआ है। मैं इस जोशिए में हूं कि बैन हट श्रीर चूंकि वक लोड काफी बढ़ा है भीर ई.डी. एजेंट्स को उसमें जहां तक "डी" क्लास पोस्टों का नाल्लुक है, 100 फीसदी हम उन्हीं से भरते हें श्रीर काफी लोग उसमें एवजाबं हो जायेंग श्रीर जो पोस्टमैन की सर्विसेख हैं, वह 50 फीसदी उनके लिए रिजर्व रखी हुई है श्रीर यह नी मैं देख लूंगा कि उससे भी श्रामें प्रसिजत उनको देना है ताकि रेगलराइजेशन में बहुत से सोगों को मदद

इस बास्ते मेरा एक निवेदन है कि जहां तक हॉलीडे का प्रश्न हैं (व्यवधान)

Statement by Minister 580

SHRI SUKOMAL, SEN; My point as this. Can't the Minister say that no action will be taken against them? (Interruptions)...

उपसभाभ्यक्ष (भी शंकर दयाल सिंह) : इनका सून लीजिए शोफेसर (व्यवधान)

SHRI SUKOMAL. SEN; What difficulty? (Interruptions).. Why can't you give an assurance that no action will be taken? What is the difficulty? (Interruptions) ...

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : मुनिए, सुनिए । शापने त्री प्वाइंट ब्रॉक्ट किया है उसके बारे में सुनिए (व्यवधान)

SHRI SUKH RAM: Why are you persisting on one thing? You don't allow me to speak. (Interruptions) ... Why are you persisting on one thing? (Interruptions) ...

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) ः य कुछ कह रहे हैं, इनको सुनिए (व्यवधान)

SHRI SUKH RAM: I listened to you. You give one point. I will reply (Interruptions)...

SHRI SUKOMAL, SEN; You kindly give an assurance to this House that no penal action will be taken against them. terruptioris) ...

SHRI SUKH RAM: I have heard you. (Interruptions),...! have heard you. You need not repeat. (Interruptions) . ..

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL. SINGH): please continue.

श्री सुख राम: मैं ग्राज भी इस वात को इस माननीय सदत में कहता हूं कि वे हड़ताल वापस ने लें। मैं इसे प्रतिष्ठा का प्रश्न नहीं बनाता । उनकी जो ऐसी मांग हैं जैसे इंटरिम रिलीफ की बात है, उसके लिए मुझे फाइनेंस मिनिस्ट्री तक जाना पड़ता है। उसमें में और बढोत्तरी कर सकता हूं, यह मैंने तब भी कहा थाधौर ग्राज भी कहताहूं मगर ब्राप यह कहें कि मैं यहां घोषणा कर दें कि वह रेगुलर गवनेमेंट इम्प्लॉयी बन जाएंगे, यह भरी कंपीटेंस से बाहर है (व्यवधान)

[श्रीसुखराम]

मिल सके, यह हमारी कोशिश रहेगी (स्थवधान)

श्री संघ प्रियगौतमः ग्राप घोषणा कर दीजिए बैन को हटाने की। एक परिस्थिति तो बने हड़ताल की वापस लेने की। टिकट भी नहीं मिल रहे, उपाध्यक्ष महोदय ने खुद कहा ।

श्री सूख राम : ग्रापका पता नहीं कितने साल का तजुर्वा पालियामेंट का है क्योंकि अगर मैं इसमें कंपीटेंट होता घोषणा करने के लिए तो मैं ग्राम ही कर देता। मगर इसके लिए तो मुझे को फाइनेंस मि-ान€ट्री तक जाना पड़गा ...(ध्यवधान)

श्री संघ प्रिय गौतम: ग्राप घोषणा कर दीजिए, ग्रापको मंत्रीमिन से नहीं हटना पहेगा, हम श्रापके साथ होंगे।

श्री सुख राम : मेरा बहुत बड़ा तजुर्वा है...(व्यवधान) क्या घोषणा करतो है, क्या नहीं करनी है, वह मैं खूब जाता हूं।

SHRI SUKOMAL SEN; Can the Minister assure the House that he will not take any action against the stringing employees? (Interruptions).

श्री सुख राम: क्या घोषणा करनी है, क्या नहीं करनी है, मैं खूब जानता हूं . . . (स्यवधान)

SHRI SUKOMAL, SEN: Can you give an assurance to the House that he will not take any action against the striking employees? At least that assurance you can give. (Ititferruptions).. .For that you need not require the Finance Ministry's advice. (.Interruptions)...

SHRI SUKH RAM; I have taken a number of A number of demands have already been concluded. There are ony a few dmands.. (Intrruptions) ..

SHRI SUKOMAL. SEN; You are declaring the strike illegal (.Interruptions) ...

SHRI SUKH RAM:.. .which are yet to be considered by the ED Committee an the Pay Commission also. (Interruptions)..,

SHRI SUKOMAL SEN:; This is a long-standing problem. (Interruptions)... You can give an assurance to this House that no action will be taken (Interruptions),..

SHRI S. VIDUTHALAI VTRUMBI: It is most unfortunate. The demands were made 8 months back. Alter 8 months he says that he cannot allow them. This is most unfortunate. (*In.* tprruptftons)..

SHRI SUKOMAL SEN: The Minister is not replying to that, Sir. What is the difficulty? Can't the Minister assure the House that no panel action will be taken? (Interruptions) ...

SHRI S. VIDUTHALAI VTRUM-BI: No action has been taken so fat-on the demand. (Interruptions)... you done so far? (Interruptions) ...

श्री संघ प्रिय गौतम ं जो कुछ श्राप देना बाहते हैं, उसकी भ्राप घोषणा कर दीजिए (ध्यवधान)

उपसमाध्यक्ष (श्री शंकर दयाल सिंह) उनको आप कंपलीट करने दीजिए (व्यवधान)

श्री सुख राम : ग्रभी किसी ने कहा कि 20 जनवरी को नोटिस श्राया । जो मेरे पास सुचना है उसके मुताबिक 20 ग्रक्ट्बर को यह नोटिस भ्राया भीर कायदे से लेबर डिस्पयुट एक्ट के मताविक 14 दिन के ग्रदर चीफ नेबर कमिश्नर को सूचना देनी पड़ती है। उसके बाद वे कसीलियेशन प्रोसीडिंग शुरू करते हैं । उसके साथ-साथ उसी कानून में यह भी है कि फैंडरेशन को, जो युनियन है, उनको भी उसकी सूचना देनी पड़ती है। उन्होंने सुचना नहीं दी और हमने सुचना दी। ग्राखिर में दी, इस वास्ते दी कि कंसीलियेशन प्रोसीहिंग शुरु हो मगर जो हमारा बोर्ड है, पोस्टल सर्विस बोर्ड है, उसने तीन-चार दफा उनके साथ मीटिंग की । उस में बहत से मामले हल हो गए । मैं नहीं कहता कि सभी हल हो गए । लेकिन शायद यह मामला हल ही जाता । इस नीयत से कि उनके साथ हमारे संबंध बहुत अच्छे रहे हैं, वह बिगड़े तहीं, इस वास्ते हमने कोशिश की । जब बात नहीं तब हम ने उनकी इंफाम किया कि कसिलियशन शोधीडिंग के लिए आए । यह 8 तारीख को मुक्होनी थी । मैं अपनी बात नहीं कहरहां हूं। जब स्ट्राइक इल्लीगल की बात आती हैं तो कायदे की बात होती है । मैं आज भी कहता हूं कि कोई ध्यूनिटिव एक्शन हम नहीं लेंगे। मैं आप भी कहता हूं कि वह स्ट्राइक विदड़ा कर लें ... (क्बवधान)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seats. (Interruptions).

SHRI SUKH RAM; I am making a very important statement and you are interfering every time. (*Interruptions*).

SHRI ASHIS SEN: Are they covered v>y the Industrial Disputes Act? [Interruptions). Are we fools Bitting over here? (Interruptions)

SHRI SUKH RAM; Let them withdraw the strike. They can meet me. I will try to solve their maximum pro. blems. (*Interruptions*).

SHRI SUKOMAL SEN:: If they withdraw the strike, will you fulfil all their demands? (*Interruptions*).

SHRI ISUKH RAM; If they are not satisfied, they can resort to the same method again, (Interruptions).

SHRI SUKOMAL SEN: What is this, Sir? (*Interruptions*).

SHRI ASHIS SEN: Sir, (Inter-uptions).

SHRI SUKH RAM: I don't see any provocation... (Interruptions).

SHRI SUKH RAM; I don't see They are affiliated with certain political parties. (*Interruptions*).

SHRI SUKOMAL SEN; Sir, we are not satisfied with Ms reply, (*Interruptions*). He is not giving any assurance. (*Interruptions*).

श्री मुख राम: श्रीमन, मैंने जितने प्वाइंट्स थे उन का उत्तर दे दिया है और मैं फिर श्रंत में यह कहना चाहता हूं कि वह श्रपनी स्ट्राइक वापस ले लें। उनके साथ हम बात करेंबे SHRI S. VIDUTHALAI VIRUMBI: We are not satisfied with his reply. We stage a walk-out.

SHRI SUKOMAL SEN; Sir, he has not given any assurance. In protest we stage a walk-out.

SHRI ASHIS SEN; The reply of the Minister is not satisfactory. We stage a walkout.

(At this stage some hon. Members left the Chamber)

श्री संघ प्रिय गौतमः इन्होंने कोई एश्योरस नहीं दिया था, ग्राज भी कोई एश्योरेंस नहीं दिया इस लिए मैं सदन में से वाक ग्राउट करता है ।

[ईस ग्रवसर पर माननीय सद य सदन यान चर ्ए]

उपसभाध्यक्ष (श्री शंकर दयास सिंह) : एक बात में केवल मन्नी जो को कह दुंकि बडे लोगों के लिए, बडे शहरों के लिए संचार की व्यवस्था, टेलीफोन ग्रापका काम कर रहा है, बड़े बैक भी काम कर रहे हैं लेकिन गरीब लोग जो रहते हैं उनके लिए या तो मनी आईर या 15 पैसे का पोस्टकाड बहुत बड़ी चीज रहती है। तो हमारा यह कहना है कि स्नापकी सिंसियरिटी है, इधर से भी काफी मांग है, रास्ता आप जरूर निकालें लेकिन हमारा इतना बड़ा कम्य निकेशन ठप्प हुआ है तो पूरे देश पर इसका ग्रसर पड़ेगा। श्रापंबड़े सिसियर हैं, इसमें कोई दो राय नहीं हैं, लेकिन यह विचारणीय है कि इसका भ्रानब रेबल रास्ता निकालकर जल्दी से इसका समाधान होना चाहिए।

श्री सुख राम: राजनीति से ऊपर उठकर लोग सहयोग हैं, सोचै तो रास्ता मुश्किल नहीं है।

उपरामाध्यक्ष श्री शंकर दवाल सिंह) : संसदीय कार्य राज्य मंत्री उपस्थित है उनसे कहूंगा वह सप्लीमेंटरी लिस्ट झाफ बिजनैस रखें।

Proclamation revoking the earlier Proclamation in relation to the State of Madhya Pradesh

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE MINISTER OF STATE IN THE MIN-ISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir on behalf of Shri S. B. Chavan, I lay on the Table under clause (3) of article 356 of the Constitution a copj (in Einglish and Hindi) of the Proclamation (G.S.R. No. 734(E)) issued by the President under clause (2) of the said article on the 7th December, 1993, revoking the Procla mation made by him on the 15th December 1992 in relation to the Stat of Madhya Pradesh.

उपलक्षाध्यक्ष (श्री शंकर दयाल हिंह) : ग्रद सदम की कार्रवाई कल प्रात: 11 यजे तक के लिए स्थिगित की जाती है।

The House then adjourned at twenty-five minutes passeven of the clock till elevei of the clock on Wednseday, the 8th December, 1993.